

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 511/TT/2019**

**Subject** : Truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of the 2019-24 period for transmission assets under “Eastern Strengthening Scheme-X” in Eastern Region.

**Date of Hearing** : 24.8.2020

**Coram** : Shri P.K. Pujari, Chairperson  
Shri I.S. Jha, Member  
Shri Arun Goyal, Member

**Petitioner** : Power Grid Corporation of India Limited

**Respondents** : Bihar State Power (Holding) Company Ltd.  
& 5 Others

**Parties present** : Shri A.K. Verma, PGCIL  
Shri S.S. Raju, PGCIL

**Record of Proceedings**

The matter was heard through video conference.

2. The representative of the Petitioner submitted that the instant petition is filed for truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff of the 2019-24 tariff period in respect of 400 kV D/C Sagardighi–Behrampur Transmission Line and associated bays at Sagardighi TPS (WBPDC) and Behrampur Sub-station (POWERGRID) under the “Eastern Strengthening Scheme-X” in Eastern Region. The instant assets were put into commercial operation on 26.12.2014 and that the cut-off date was 31.3.2017. The tariff for the instant assets for the 2014-19 tariff period was approved *vide* order dated 21.3.2016 in Petition No. 436/TT/2014. He submitted that there is no cost over-run in case of the project. The Additional Capital Expenditure (ACE) in respect of the instant assets is within cut-off date and ACE claimed beyond the cut-off date is towards balance and retention payment for transmission line and sub-station contractors. He submitted that the detailed justification has been submitted along with the petition. He submitted that no reply has been received from the Respondents and requested the Commission to approve the tariff as prayed in the petition.



3. In response to a Commission's query as to whether the ACE claimed beyond the cut-off date is only for balance and retention payments, the representative of the Petitioner affirmed that the ACE claimed is only for balance and retention payments.
4. The Commission observed that despite the general Notice dated 14.1.2020 directing the beneficiaries/ Respondents to file reply in the matter, none of the Respondents have filed their reply in the matter.
5. After hearing representative of the Petitioner, the Commission reserved the order in the matter.

**By order of the Commission**

Sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

